

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

CIVIL MISC. CONTEMPT PETITION NO.168 OF 2002

IN

ORIGINAL APPLICATION NO.1101 OF 1995
ALLAHABAD THIS THE 27TH DAY OF AUGUST,2003

HON'BLE MAJ GEN. K.K. SRIVASTAVA, MEMBER-A
HON'BLE MR. A. K. BHATNAGAR, MEMBER-J

Rajesh Kumar Sharma,
son of late Mewalal Sharma,
at present posted as Assistant Station Master
at Railway Station Satnaraini of Northern Railway.

.....Applicant

(By Advocate Shri S. Dwivedi)

Versus

Sri Anurag,
Divisional Operation Manager,
Northern Railway,
Allahabad office of DRM,
Northern Railway,
Allahabad.

.....Respondents

(By Advocate Shri A.K. Gaur)

ORDER

HON'BLE MAJ GEN K.K. SRIVASTAVA, MEMBER-A

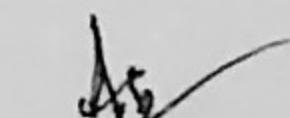
This contempt petition has been filed under section
17 of Administrative Tribunals Act 1985, for compliance of
the order of this Tribunal dated 07.11.2001 passed in
O.A. No.1101/95.

2. Shri A.K. Gaur, learned counsel for the respondents

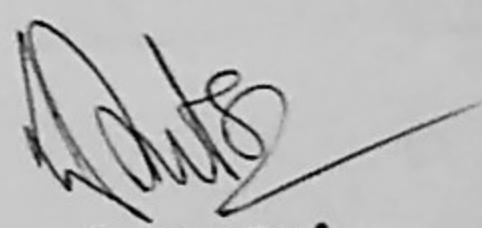
invited our attention to para 9 of the counter affidavit and submitted that the order has been complied with. The payment of arrears of salary for intervening period amounting to Rs.2,00499/- have been paid to the applicant on 18.10.2002. This fact is not disputed by the applicant's counsel.

3. The learned counsel for the applicant, however, submitted that the respondents have given no details regarding the computation of arrears of pay and allowances. He has also stated that the applicant has filed a representation on 31.10.2002 ^{in this regard} but the same still remains un replied. We hope that the respondents shall take action to intimate the applicant, the basis of their calculation regarding arrears of salary.

4. In our opinion, the respondents have complied with the order and no case of contempt is made out. The contempt petition is rejected. Notices issued are discharged.



Member-J



Member-A

/Neelam/